

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 8122 of 2019

Jitesh RajpalPetitioner

Versus

1. The State of Jharkhand

2. M.K. Pandit

.....Opposite Parties

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner

: Mr. Parth Jalan, Advocate

For the State

: Mr. Shekhar Sinha, A.P.P.

For the O.P. No. 2

: Mr. Rahul Lamba, Advocate

Order No. 08

Dated 24th June 2020

Heard the learned counsel for the respective sides.

The petitioner apprehends his arrest in connection with Complaint Case No. C.O. 21 of 2017.

It has been alleged that the petitioner had deducted T.D.S. to the tune of Rs. 4,28,559/- for the financial year 2013-14, but failed to deposit the same in the account of the Central Government.

It has been stated at the outset by learned counsel for the petitioner that the entire T.D.S. amount for the period 2013-14 has already been deposited.

Mr. Rahul Lamba, learned counsel appearing for the opposite party no. 2 has accepted the said fact.

In view of the fact that the petitioner has discharged his liability by depositing the T.D.S. for the financial year 2013-14, I am inclined to extend the privilege of anticipatory bail to the petitioner. The petitioner, named above, is therefore directed to surrender in the court below within four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Special Judge, Economic Offences, Dhanbad in connection with Complaint Case No. C.O. 21 of 2017, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed. Pending I.A., if any, stands disposed of.

(RONGON MUKHOPADHYAY,J.)